

**SATISH AGRAWAL):** (a) Reports received by the Government do not provide any such indication.

(b) Does not arise.

#### **Master Plans for Tourism by States**

**628. SHRI S. D. SOMASUNDARAM:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a large number of States have prepared Master Plans for Tourism;

(b) if so, the names of such States and the period covered by the Master Plans;

(c) the extent of Central assistance for implementation of such plans; and

(d) whether Government propose to encourage the States which have not prepared such Master Plans so far and give them the necessary financial and technical assistance for formulation and implementation?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK):** (a) and (b). So far only 22 States/Union Territories have prepared and forwarded their perspective plans for tourism development. These are: Andhra Pradesh, Assam, Goa, Daman & Diu, Gujarat, Haryana, Himachal Pradesh, Kerala, Madhya Pradesh, Maharashtra, Manipur, Orissa, Pondicherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Meghalaya, Nagaland, Andaman & Nicobar Islands, Mizoram and West Bengal. Others have been reminded.

(c) and (d). Centrally sponsored or grant-in-aid schemes having been abolished in the tourism sector, no Central assistance for tourism development has been extended to the State from the Forth Plan onwards. However, the purpose of requesting the State Governments to prepare perspective plans for tourism development was to encourage planned development of tourist facilities by drawing up a shelf

of schemes which could be implemented over a period of 5 to 10 years. The implementation of these schemes in the Central or State sector, however, be dependent upon funds being made available for the tourist sector in the next Five Year Plan.

#### **Evasion of Excise Duties by Swadeshi Polytex Ltd., Ghaziabad (U.P.)**

**629. SHRI R. D. RAM:** Will the Minister of FINANCE be pleased to state:

(a) whether the Central Excise authorities have initiated number of cases against the Swadeshi Polytex Limited, Ghaziabad, Utter Pradesh for its systematic defaults and evasion of excise duties;

(b) whether a very elaborate complaint has also been made by some shareholders of the Company to the Central Government;

(c) if so, the details of both (a) and (b) above; and

(d) what action has been taken in the matter to punish the guilty/miscreants, if any?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL):** (a) to (d). Government have received complaints alleging large scale evasion of excise duty by M/s. Swadash Polytex, Ghaziabad. The necessary investigations are in progress. It is not considered expedient to disclose the details of the cases at this stage.

#### **Joint Venture Projects in Indonesia given to A.S.C. Engineers and Consultants Ltd.**

**630. SHRI R. D. RAM:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to refer to the reply given to the Unstarred Question No. 5429 dated the 29th July, 1977 regarding sanction for Joint Unit in Indonesia and state:

(a) whether the enquiries as indicated in the reply to Parts (a) and (d) thereof have been completed?